

CENTRAL ADMINICAD MATIVE TRIBUNAL HYDERABAD BENCH: AT HYDERABAD.

c.Pl No.	35/92
O.A.No.	
U.A.No.	1064/91

Date of Decision:

T.Adilakshmi, Petitioner.

Sri MVSD Prasada Rao, Advocate for

Versus

Sri Mitra, Secretary, Ministry of Home Atfairs, Respondent. New Delhi & 4 others

Sri Naram Bhaskar Ran

Advocate for the Respondent (s)

the Petitioner(s)

CORAM:

THE HON'BLE MR: R. BALASUBRAMANIAN : MEMBER (A)

THE HON'BLE MR. C.J.ROY : MEMBER (J)

- 1. Whether Reporters of local papers may be allowed to see the Judgment ?
- 2. To be referred to the Reporters or not ?
- 3. whether their Lordships wish to see the fair copy of the Judgment ?
- 4. Whether it needs to be circulated to other Benches of the Tribunal ?
- 5. Remarks of Vice Chairman on Columns 1,2,4(To be submitted to Hon'ble Vice-Chairman where he is not on the Bench.)

(HRBS) M(A) (HC2 R) M(J) IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:: HYDERABAD BENCH:: AT HYD.

CP No.35/92 . in DA No.1064/91

Date of Order: Qu.7-1991

T.Adilakshmi,

Petitioner

۷s.

- Sri Mitra, IAS, Secretary to Govt. of India, Min. of Home Affairs, Govt. of India, New Delhi.
- Sri R.P.Singh, Director of Census Operations, Min. of Home Affairs, Govt. of India, Hyderabad.
- Shri Nanda, Registrar General and Census Commissioner of India, New Delhi.
- 4. Sri Sombhulingam, Regional Deputy Director of Census Operations, Former Region-I, Gaddiannaram, at present at Koti Region-II, Hyderabad.
- Sri K.S.Sarma, Asst. Director, Census Operations, Somajiguda, Hyderabad.

Respondents

For the Petitioner

: Sri M.V.S.D.Prasada Rao, Advocate

For the Respondents

Sri Naram Bhaskar Rao, CGSC Sri D. Panduranga Reddy, S.C. for Al

CORAM:

THE HON'BLE SRI R. BALASUBRAMANIAN, MEMBER (ADMN.)

:

THE HON'BLE SRI C.J.ROY, MEMBER (JUDL.)

I ORDER OF THE BENCH AS PER HON'BLE SRI C.J. ROY, MEMBER (J)

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This contempt petition is filed by the petitioner herein against the respondents for punishing them under the Contempt of Court Act, 1971 alleging that they have flouted the directions given in TANNO 1064/91 dt.25-2-92

- 2. The above O.A. was filed stating that the applicant was working in Census Operations Department under a contract on consolidated pay continuously for six months and that she was not regularised on the plea of reduction of establishment; the applicant was retrenched. The prayer in the said O.A. was to regularise her services in the cadre held by her or in the alternative to absorb her in State service without retrenching her.
- 3. The O.A. was disposed-of by an order dt. 25-2-1992 by the Tribunal with the following direction:-
 - We direct the respondents to continue the applicant in the same post in which she is presently working on the same terms and conditions as before, provided there is work for her beyond 29.2.1992. The application is disposed of accordingly at the admission stage itself with no order as to costs."

This contempt petition is filed alleging that in pursuance of the orders of this Tribunal, the respondents retained the petitioner at Gaddiannaram for some time while transferring her juniors to other regional offices in the twin cities, and that the petitioner herein was asked not to attend the office em from 15-5-1992 on the plea that the Regional office at Gaddiannaram has been shifted to Koti office. It is also alleged that the persons who were juniors to the applicant were transferred from Gaddiannaram regional office in order to give a death blow to the applicant and others who had approached the court of law for redressal of grievances and to continue their kith and kin on extraneous considerations. It appears that the petitioner and others have also given written representation and also # telegram was issued by their counsel to the respondents. The petitioner also alleged that the action of the respondents is to thward justice and interference with its orderly administration and that they are liable to be punished

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4. We heard Sri MVSD Prasada Rao, learned counsel for the applicant and Sri Naram Bhaskar Rao, learned counsel for the Respondents and perused the records carefully. In a similar case viz., CP 28/92 in DA 998/91 we have held that the Respondents have not committed any wilful contempt and flouted the directions given by this Tribunal and therefore we dismiss this Contempt Petition for the same reasoning given in CP 28/92. No order as to costs.

(R.BALASUBRAMANIAN) / Member (A)

(C.J.ROY) Member (J)

Dated: 24 July, 1992.

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Deputy Registrar (Judl.)

Copy to:-

- 1. Sri. Mitra, I.A.S., Secretary to Gevt., of India, Ministry of Home Affairs, Gevt., of India, New Belhi.
- 2. Sri. R.P.Singh, Birector of Census Operations, Ministry of Home Affairs, Govt., of India, Hyderabad.
- 3. Shri. Nanda, Registrar General and Census Commissioner of India.
- Sri. Sembhulingam, Regional Deputy Director of Census Operation Former Region-I, Gaddiannaram, at present at Koti Region-II, Hyderabad.
- 5. Sri. K.S.Sarma, Assistant Director, Census Operations, Somaji-guda, Hyderabad.
- 6. One copy to Sri. M.V.S.B. Prasada Rao, advocate, CAT, Hyd.
- 7. One copy to Sri. Naram Bhaskara Rao, Addl. CGSC, CAT, Hyd.
- 8. One copy to Sri. D.Panduranga Reddy, Spl. counsel for A.P.State
- 9. One spare copy.

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IN THE CENTRAL ADMINISTRATIVE TRIA BUNAL : HYDERABAD BENCH.

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AWK.

THE HON'BLE MR.R.BALASUBRAMANIAN:M(A)

AND\

THE HON'BLE MR.T.CHANDRASEKHAR REDDY MEMBER(J)

AND

THE HON BLE MR.C.J. ROY : MEMBER(JI

Dated: 34/7/_1992

ORDER /JUDGMENT

F.A./C.A./M.A. NO. 35742

in 1.064/41

O.A.No.

T.A.No.

(W.P.No.

Admitted and interim directions issued

Allowed

Disposed of with directions

Dismissed -

Dismissed as withdrawn

Dismissed for Default.

M.A.Ordered/Rejected.

No order as to costs.

Central Administrative Tribenal
DESPATCH

HYDERABAD BENCH.

pvm.